

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV: (Special Bench)**

18. IA 3901(MB)2022
IA 3889(MB)2022
IA 3900(MB)2022
IA 5413(MB)2023
IN
C.P. (IB)/3176(MB)2019

CORAM:

SHRISANJIV DUTT
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **09.07.2024**

Name of the Party: Noble Co-Operative Bank Ltd
Vs
Independent Tv Ltd

Section 7, 66(1)of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Shankari Mishra a/w Adv. Maulik Chokski, for the Applicant/ Liquidator present through virtual mode. Adv. Abhishek Kharea/w Adv. R.P. Shirolei/b Khare Legal chambers Adv for Respondent No. 5 for the Respondent No.5present through physical mode, Adv. Hamza Lakhani i/b India Law Alliance for the Respondent No. 7 & 8 present through virtual mode, Dr Farrukh Khan a/w Adv. Baasir Aziz, Adv. Garima Raisinghani for the Respondent No. 8 & 9 present through virtual mode.
2. Post this matter on **18.09.2024** for further consideration.

Sd/-

SANJIV DUTT
Member (Technical)
(FRK)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)